

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 133 of 2021

IN THE MATTER OF:

BSE Ltd.

...Appellant

Versus

ACIL Cotton Industries Ltd.

...Respondent

Present:

For Appellant: Ms. Surekha Raman, Advocate.

For Respondent:

ORDER
(Through Virtual Mode)

17.03.2021: Notice directed against Respondent was attempted to be served through Speed Post, however, the postal article has been received back with endorsement in abbreviated form indicating that the address is insufficient.

Learned counsel for the Appellant submits that this is the only address of Respondent available with the Appellant and in fact attempt to serve the Respondent even before the Adjudicating Authority also did not materialize. Learned counsel for the Appellant further submits that notice served through email has not also been responded to by the Respondent.

We are satisfied that in the given circumstances, it is not possible to serve the Respondent through ordinary mode of service. We accordingly direct

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substituted service be effected upon Respondent. Appellant may take steps for serving the Respondent through publication in an English daily and another in local/ regional language. The Appellant will prepare and submit the draft of the notice and same shall be vetted and approved by the Registrar.

List the matter 'for admission (after notice)' on **6th April, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc